GOVERNMENT OF INDIA MINISTRY OF AYUSH

LOK SABHA

STARRED QUESTION NO.289

TO BE ANSWERED ON 08.08.2025

Permission to AYUSH Doctors for Prescription of Allopathic Medicines

*289. Shri Vijayakumar Alias Vijay Vasanth:

Shri Suresh Kumar Shetkar:

Will the Minister of AYUSH

be pleased to state:

- (a) whether the Government proposes to permit trained and certified AYUSH doctors to prescribe basic allopathic medicines, particularly in rural areas of the country and if so, the details thereof;
- (b) whether the Government has conducted any study to assess the effectiveness of AYUSH practitioners serving in rural and tribal regions under public health programs while dispensing allopathic drugs and if so, the details thereof;
- (c) the manner in which the Government justify the National Medical Commission's (NMC's) proposal to bar AYUSH doctors from prescribing allopathic drugs in the country;
- (d) whether the Government has any plan to formally authorize AYUSH doctors with additional training to prescribe a limited range of essential allopathic medicines in view of shortage of doctors in rural areas, if so, the details thereof; and
- (e) the status of the Government's position on bridging the gap between systems through certified short-term courses or bridge courses to enable AYUSH doctors to prescribe certain allopathic drugs?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH

(SHRI PRATAPRAO JADHAV)

(a) to (e) A statement is laid on the table of the House

The Statement referred in reply to Lok Sabha Starred Question No.289 for 08.08.2025

- (a) As per the provisions of the National Commission for Indian System of Medicine (NCISM) Act, 2020, the National Commission for Homoeopathy (NCH) Act, 2020 and the National Medical Commission (NMC) Act, 2019, practitioners registered under these Acts are entitled to practice in their respective systems of medicine. Accordingly, practice of Allopathic Medicine comes under the domain of the National Medical Commission (NMC) Act, 2019 where a person who is enrolled in the State Register or the National Register, as the case may be, shall be allowed to practice medicine as a qualified medical practitioner.
- (b) No study has been conducted to assess the effectiveness of AYUSH practitioners serving in rural and tribal regions under public health programs while dispensing allopathic drugs.
- (c) to (e) "Public Health" is a State subject and certain State Governments have permitted limited prescription of allopathic medicines by AYUSH practitioners as per their requirement.

There is no proposal to formally authorize AYUSH doctors with additional training to prescribe a limited range of essential allopathic medicines in view of shortage of doctors in rural areas. However, in order to have an interface with other systems of medicine with regard to education and medical practice, there is a provision in the National Commission for Indian System of Medicine Act, 2020, the National Commission for Homoeopathy Act, 2020 and the National Medical Commission Act, 2019 for having joint sittings amongst the three Commissions namely the National Commission for Indian System of Medicine, the National Commission for Homoeopathy and the National Medical Commission.
